

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 361/96  
M.A. 221/96

Date of Order: 15-3-96

Between:

1. J.L.Babu Rao
- 2- S.Laxman

... Applicants

and

1. The General Manager,  
Hyderabad Telecom District,  
Hyderabad-3
2. The Director General, Telecom,  
rep. Union of India, Sanchar Bhavan,  
New Delhi-

Respondents.

For the Applicant :- Mr. S.Ramakrishna Rao, Advocate.

For the Respondents: Mr. V.Bhimanna.  
Ex./Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN  
THE HON'BLE MR. H.RAJENDRAPRASAD MEMBER(ADMN)

(30)

M.A.NO.221/96 in OA No.361 of 1996  
and  
O.A.No.361 of 1996

JUDGEMENT

Dt: 15.3.96

(AS PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN)

Leave granted. MA 221/96 is disposed of.

2. Heard Shri S.Ramakrishna Rao, learned counsel for applicants and Shri V.Bhimanna, learned standing counsel for respondents in the OA.

3. It is the contention of the applicant that similarly placed ~~person~~ <sup>Osman</sup> like Mohd. ~~Umar~~ has been granted temporary status with effect from 1.10.89 and that the respondents have not granted the same to them and it is discriminatory. We find from the record that the first applicant filed representation on 22.11.94 and the second applicant filed representation on 28.4.95 to the General Manager, Telecom, Hyderabad Telecom District. Learned counsel for the applicant states that these have not been considered nor replied. We, therefore, direct the competent authority of the respondents to examine the representations mentioned above on merits and convey his decision there <sup>on</sup> to the applicants respectively within a period of one month from the date of receipt of a copy of this order. While disposing of the representations, the authority shall examine the grounds raised in those representations and shall also have due regard in the contentions raised in the OA. Subject to the above directions, OA is disposed of. No costs.

✓

H.RAJENDRA PRASAD  
(H.RAJENDRA PRASAD)  
MEMBER (ADMN.)

M.G.CHAUDHARI  
(M.G.CHAUDHARI)  
VICE CHAIRMAN

DATED: 15th March, 1996  
Open court dictation

Abu  
25-3-96  
One

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

M.G.Chandhari  
THE HON'BLE MR.JUSTICE V.NELADRI RAO  
VICE CHAIRMAN

AND  
H.Ravendra Prasad  
THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 15-3-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 361/96

T.A.No. (w.p.No. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space Copy

